

**CENTRAL ELECTRICITY REGULATORY COMMISSION**

**RECORD OF PROCEEDINGS**

**Petition No. 253/2009**

Subject: Petition under Section 62 of the Electricity Act, 2003.

Date of hearing: **9.2.2010**

Coram: Shri S.Jayaraman, Member  
Shri V.S.Verma, Member

Petitioner: TNEB

Respondents: NTPC and PGCIL

Parties present: (1) Shri P.H.Parekh, Sr. Advocate, TNEB  
(2) Shri.E.R.Kumar, Advocate, TNEB  
(3) Shri. R.Jamel Basha, TNEB  
(4) Ms. Maheshwari Bai, TNEB  
(5) Shri M.G.Ramachandran, Advocate, NTPC & PGCIL  
(6) Shri V.K.Padha, NTPC  
(7) Shri Shyam Kumar, NTPC  
(8) Shri U.K.Tyagi, PGCIL  
(9) Shri M.M. Mondal, PGCIL

Shri M.G.Ramachandran, Advocate, appearing for both NTPC and PGCIL submitted that NTPC had filed preliminary reply to the petition on 5.2.2010 and PGCIL was adopting the said reply.

2. The learned counsel for the petitioner sought two weeks time to file rejoinder in the matter.

3. The Commission directed the petitioner to file its rejoinder, with copy to the respondents, by 26.2.2010.

4. Matter to be listed for hearing on 9.3.2010.

Sd/-  
(T.Rout)  
Joint Chief (Legal)